

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DIRECTORATE GENERAL OF FOREIGN TRADE
(PC-IV SECTION)**

Policy Circular No 29 (RE-00)/2000-2001

Dated: 27th September , 2000

**ALL LICENSING AUTHORITY
ALL COMMISSIONERS OF CUSTOMS**

Subject: Regularisation/Redemption of Advance Licences.

Attention is invited to paragraph 7.25 of Handbook (Vol.1) which contain the procedural requirements for fulfillment of export obligation by an Advance Licence holder. Certain instances have come to the notice of this office where RLAs have refused to count exports made by the Advance Licence holder in discharge of export obligation against the licence on the ground that the exportable product does not exactly match with the description of export product indicated on the licence due to change in size of packaging etc. In such cases where the contents are otherwise as per the description made on the Advance Licence but differing only in external description such as packing size etc., the same may be allowed to be counted for the fulfillment of export obligation against the same licence. It will, however, be subject to the condition that the inputs are properly accounted for by the licence holder as per the SION or ad -hoc norms.

It will apply even in those cases where the Advance Licence has already been regularised, however, without counting the above exports applied for, provided the Licence is still valid or the Licence has been revalidated by the Competent Authority.

This issues with the approval of the Director General of Foreign Trade .

(A .K. Srivastava)
Dy.Director General of Foreign Trade